

I/09

26/05/2008

Mr. N.K. Khandelwal, Counsel for applicant.
Mr. Salil Trivedi, Counsel for respondents.

It is a Single Member Bench matter.

Let the case be listed before appropriate Single Member Bench.

R. R. Bhandari
R. R. BHANDARI
Adm. Member

A. K. YOG
A. K. YOG
Judicial Member

Noted
for 15/7/08
02/08

O.A. No. 179/2007 - (Zahoor Mohd. vs. UOI & Ors.)
Date of order: 15.07.2008

Mr. N.K. Khandelwal, counsel for applicant.
Mr. Salil Trivedi, counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the applicant, after advancing arguments at some considerable length, submits that he wants to withdraw this O.A. with liberty to reserve to him to file fresh O.A. for the same cause of action.

In view of what has been stated above, the applicant is permitted to withdraw this O.A. with liberty reserved to the applicant to file fresh O.A. for the same cause of action. It will be permissible for the respondents to raise all permissible objections as legally admissible in the O.A. to be filed by the applicant.

With these observations, the present O.A. is disposed of with no order as to costs.

M.L. Chauhan
[M.L. Chauhan]
Judicial Member

Part II and III destroyed
in my presence on 15/11/14
under the supervision of
section officer () as per
order dated 19/11/2014
Section officer (Records)

nik

Spec
17/7/08

Handwritten signature